CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

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RA-106/2000 IN 0A-2291/95

New Delhi, this the 15th day of May, 2000.

Hon'ble Mrs. Lakshmi Swaminathan, M (J) Hon'ble Mr. V.K.Majotra, M (A)

Sh. Mahender Singh, S/O Sh. Balram Singh, R/O Village & P.O. Kharina, District Mohinder Garh (Haryana).

....Applicant.

(By Advocate: Sh. Bhaskar Bhardwaj)

VERSUS

- 1. Govt. N.C.T. . Delhi Administration through Chief Secretary, Delhi.
- D.C.P. 9th Bn. Police Headquarters, Pitampura, New Delhi.
- 3. Additional C.P. (A) & Trg., Police Headquarter, I.P.Estate, New Delhi.Respondents.

(By Advocate: None)

ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan. M (J):-

We have heard Sh. Bhaskar Bhardwaj, learned counsel on RA 106/2000.

Learned counsel has submitted that one of the 2) charges against the applicant, was that he absented himself from Govt. duties unauthorisedly. This has also been mentioned in Para 1 of the impugned order dated 8.2.2000. He has also submitted that although the applicant had intimated the respondents that he was unable to attend the duties, the respondents had not issued any absentee notice to him. Learned counsel has also drawn owrattention to para 8 of the RA, in which it has been stated, inter alia, that the applicant had informed the respondents regarding his illness and as the

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respondents had not issued the absentee notice, proceeded on leave to his village, assuming that medical leave has been sanctioned.

- The aforesaid reasoning of the learned counsel 3) been duly considered by the Tribunal in its order has dated 8.2.2000 in which the provisions of Rule 19 (5) of (Leave) Rules, 1972 have also been dealt with. order is an oral order passed in the presence of the learned counsel for the parties and after perusing the records.
- In the circumstances of the case, we are unable 4) to agree with the contention of the learned counsel the applicant that there is any error apparent on the face of the record or any other sufficient reasons provided in Order 47 Rule 1 of the CPC and Section 22 (3) (f) of Administrative Tribunals Act, 1985 read with Rule 17 of the C.A.T. (Procedure) Rules, 1987 to mestify recall of the earlier order.
- For the reasons given above, the R.A. 10672000 5) is rejected.

(V.K.Majotra) Member (A)

(Mrs. Lakshmi Swaminathan)

Member (J)

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